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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 4412/2007

MEENAKSHI RAI BHATIA Petitioner

Through: Ms. Asha Jain Madan, Advocate.

versus

M/S. ERNET INDIA AND ANR. Respondents

Through: Mr. Vinod Kapoor, proxy counsel for

R-1.

Mr. Anurag Ahluwalia, Advocate for

R-2.

CORAM:

HON'BLE MR. JUSTICE V.P.VAISH

ORDER 03.05.2016

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C.M. Appl. No.7748/2016

Mr. Vinod Kapoor, proxy counsel for respondent No.1 seeks adjournment on the ground that arguing counsel, Mr. Sanjeev Ralli is busy in Hon'ble Supreme Court. The same is not opposed by counsel for the petitioner.

Renotify on 21.07.2016 in the category of 'After Notice Miscellaneous Matters'.

V.P.VAISH, J

MAY 03, 2016

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